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¹[TAMIL NADU] ACT No. 32 OF 1965².

THE ¹[TAMIL NADU] PRESERVATION OF PRIVATE FORESTS (CONTINUANCE) ACT, 1965.

[Received the assent of the President on the 30th November 1965, first published in the Fort St. George Gazette Extraordinary on the 1st December 1965 (Agrahayana 10, 1887).]

An Act to provide for the continuance of the ¹[Tamil Nadu] Preservation of Private Forests Act, 1949.

Enacted by the Legislature of the ³[State of Tamil Nadu] in the Sixteenth Year of the Republic of India as follows :—

1. This Act may be called the ¹[Tamil Nadu] Preservation of Private Forests (Continuance) Act, 1965. **Short title.**

2. The ¹[Tamil Nadu] Preservation of Forests Act, 1949 (¹[Tamil Nadu] Act XXVII of 1949) (hereinafter referred to as the principal Act) shall, as amended by this Act, become a permanent Act. ⁴[Tamil Nadu Act] XXVII of 1949 to be a permanent Act.

3-5. [The amendments made by these sections have already been incorporated in the principal Act, namely, the Tamil Nadu Preservation of Private Forests Act, 1949 (Tamil Nadu Act XXVII of 1949).]

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

² For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 6th November 1965, Part IV, Section 3, page 305.

³ This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

⁴ This expression was substituted for the expression "Madras Act" by paragraph 3 (2) of the Tamil Nadu Adaptation of Laws Order, 1970.